



## **The Assam Local Authorities Grants (Charged) (Repealing) Act, 2022**

Act No. 24 of 2023

### **Keywords:**

To repeal the Assam Act No 23 of 1959

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

---

নং 113 দিশপুৰ, সোমবাৰ, 20 ফেব্ৰুৱাৰী, 2023, 1 ফাগুন, 1944 (শক)  
No. 113 Dispur, Monday, 20th February, 2023, 1st Phalguna, 1944 (S. E.)

---

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 20th February, 2023

No. LGL.259/2022/56.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 15th February, 2023 is hereby published for general information.

### ASSAM ACT NO. XXIV OF 2023

(Received the assent of the Governor on 15th February, 2023)

THE ASSAM LOCAL AUTHORITIES GRANTS  
(CHARGED) (REPEALING) ACT, 2022

## AN ACT

to repeal the Assam Local Authorities Grants (Charged) Act, 1959.

Preamble	Whereas it is expedient to repeal the Assam Local Authorities Grants (Charged) Act, 1959;	Assam Act No. XXIII of 1959
	It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-	
Short title, extent and commencement	1. (1) This Act may be called the Assam Local Authorities Grants (Charged) (Repealing) Act, 2022.  (2) It extends to the whole of the State of Assam.  (3) It shall come into force at once.	
Repeal and savings	2. (1) The Assam Local Authorities Grants (Charged) Act, 1959 is hereby repealed.  (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.	Assam Act No. XXIII of 1959

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.